

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 21st day of JANUARY 2004.

Original Application no. 206 of 2003.

Hon'ble Mr. Justice S.R. Singh, Vice-Chairman
Hon'ble Mr. D.R. Tiwari, Administrative Member.

Lalji Gupta, S/o Sri A.P. Gupta,
R/o NL-11/6, Barma-6, Near Hari Masjid,
KANPUR.

... Applicant

By Adv : Sri N.K. Nair
Sri M.K. Updhayaya

V E R S U S

1. Union of India through the Secretary,
Ministry of Labour & Employment, Govt. of India,
Shram Shakti Bhawan, 2 & 4 Rafi Marg,
NEW DELHI.
2. Director General of Employment & Training,
Office of the D.G.E. & T, Govt. of India,
Shram Shakti Bhawan, 2 & 4 Rafi Marg,
NEW DELHI.
3. The Director, Advanced Training Institute,
Govt. of India, Udyog Nagar,
KANPUR.
4. Shri B.S. Gaur, presently employed as Joint Director,
Advanced Training Institute,
Udyog Nagar,
KANPUR.
5. Sri D.K. Pawagi, Administrative Officer,
Advance Training Institute, Udyog Nagar,
KANPUR.

... Respondents

By Adv : Sri R. Sharma

(Signature)

... 2/-

2.

O R D E R

Justice S.R. Singh, VC.

The instant case has been filed for issuing direction to respondents no. 1 to 3 to issue appointment letter to the applicant and to permit him to join duty as Vocational Instructor (Fitter) in the Advance Training Institute, Udyog Nagar, Kanpur. The applicant has made allegation against respondent no. 4 & 5.

2. Having gone through the OA, we are of the view that the ends of justice shall be served, if the OA is disposed of with the direction to the Director, Advance Training Institute, Govt. of India, Udyog Nagar, Kanpur (respondent no.3) to consider and disposed of the representation of the applicant dated 12.8.2002 followed by reminders dated 20.8.2002, 10.9.2002 & 19.12.2002.

3. In the circumstances, the OA is disposed of with the direction to respondent no. 3 to consider the grievance of the applicant and disposed of his representation by means of reasoned order within a period of three months from the date of communication of this order alongwith copy of alleged representation.

4. There shall be no order as to costs.

Dhawal
Member-A

DRG
Vice-Chairman

/pc/